

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 01.12.1993.

1. OA 585/93

BABU LAL SHARMA

... APPLICANT.

v/s.

UNION OF INDIA & ORS.

... RESPONDENTS.

2. OA 586/93

KAILASH CHAND SHARMA

... APPLICANT.

v/s.

UNION OF INDIA & ORS.

... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.
HON'BLE MR. O.P. SHARMA, ADMINISTRATIVE MEMBER.

For the Applicants

... SHRI ASHOK GAUR.

For the Respondents

... SHRI MANISH BHANDARI.

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties. We have perused the reply filed in the case of Kailash Chand Sharma. We have also gone through the complaint, which is said to have been made against Babu Lal Sharma and Kailash Chand Sharma. From the perusal of the complaint one thing is important that no address has been given by the persons who have filed the complaint. There is also one paper cutting, in which there is a reference that Shri Multan Khatri has made some complaint against Babu Lal Sharma. Shri Babu Lal Sharma has been transferred to Chiksana and Kailash Chand Sharma has been transferred to Dundlod Mukandgarh. We will not like to make any comments about the complaints as well as FIR lodged against the applicants. However, we will like to direct that such junior employees should not be transferred to very long distance places and their transfer orders should

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be modified and they may be transferred within a range of 100 kms. from Alwar. If any orders modifying the earlier transfer orders have already been passed and if the places to which they have been transferred fall within the range of 100 kms. then fresh orders need not be passed in both the cases.

2. Both the OAs are disposed of accordingly, with no order as to costs.

(O.P. SHARMA)
MEMBER (A)

(D.L. MEHTA)
VICE CHAIRMAN